Ö
C.A.No. 7880-7883 OF 2001
ITEM NO.
104
COURT NO.
3
SECTION
IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NOS.7880-7883
OF
2003

National Mineral Development Corpn. Ltd.
...
APPELLANT

VERSUS

State of M.P. & Anr.
...
RESPONDENTS
(With appln.(s) for permission to submit additional document(s) as Vol.-II containing the page Nos. 1-15 and with office report)

Date :
29/01/2004
These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s)
Mr. Mukul Rohtagi, ASG
Mr. K. Raghavacharuylu, Adv.
Mr. P.S. Narasimha, Adv.
Mr. Potaraju Sridhar, Adv.
Mr. Ananga Bhattacharya, Adv.
Mr. G. Seshagiri Rao, Adv.
Mr. V.G. Pragasam, Adv.

For Respondent (s)
For State of M.P.Mr. S.K. Agnihotri, Adv.
and Chhatisgarh Mr. Rohit Singh, Adv.

Mr. Prakash Srivastava, Adv.

UPON hearing counsel, the Court made the following
O R D E R

Mr. Rohtagi, learned Addl. Solicitor General for the appellant started his arguments at 2.25 p.m. and was on his legs till the rising of the court. The matter remained part-heard.
Be listed on Thursday, the 5th February, 2004.
(Ajay Kr. Jain)
Court Master
(Radha R. Bhatia)
Court Master